

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

T.A. No. 130 of 1996
(C.O. No.4709-W/86)

Present: Hon'ble Dr. B.C. Sarma, Administrative Member
Hon'ble Mr. D. Purakayastha, Judicial Member

JYOTIRMOY GHOSH

VS

1. Union of India,
Ministry of Home Affairs,
New Delhi
2. Union Public Service Commission
Service through Secretary,
Dholpur House
New Delhi
3. State of West Bengal, through
The Secretary,
Home (P&AR) Department
Writers' Buildings,
Calcutta-1
4. The Director General & Inspector General,
of Police, Government of West Bengal,
Writers' Buildings, Calcutta
5. The Superintendent of Police
Purulia,
P.O. and District Purulia
6. Sri A.M. Khan, IPS
Addl. Supdt. of Police (II), DIB
24-Parganas
P.O. Alipore
Dist. 24-parganas
7. Sri Abani Mohan Joardar, IPS
Addl. Supdt. of Police (South Rural),
24-Parganas,
P.O. Alipore, Dist. 24-Parganas
8. Sri Kanai Lal Basu, IPS
Addl. Supdt. of Police, Malda
P.O. & Dist. Malda
9. Sri Joydev Chakraborty, IPS
Addl. Superintendent of Police,
Darjeeling at Siliguri
P.O. Siliguri, Dist. Darjeeling
- 10 Sri Sankar Nath Mukhopadhyay, IPS
Supdt. of Railway Police, Howrah
P.O. & Dist. Howrah
11. Sri Sandi Mukherjee, IPS
Addl. Superintendent of Police
Darjeeling,
P.O. & Dist. Darjeeling
12. Sri Satya Ranjan Das, IPS
Addl. Superintendent of Police,
Burdwan, P.O. & Dist. Burdwan

Contd...2/-

13. Sri Netai Mallick, IPS
Addl. Superintendent of Police
Burdwan at Durgapur,
P.O. Durgapur, Dist. Burdwan

14. Sri Siddhartha Roy, IPS
Addl. Superintendent of Police
Burdwan at Asansol,
P.O. Asansol,
Dist. Burdwan

15. Sri Nitya Ranjan Roy, IPS
Addl. Superintendent of Police,
Murshidabad,
P.O. Baharampore
Dist. Murshidabad

... Respondents

For the Applicant : None

For the Respondents: Mr. B. Chatterjee, counsel for respondents No.4&5
Mrs. B. Mondal, counsel

Heard on 18.12.1997

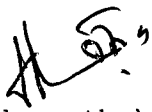
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Date of order: 18.12.1997

O R D E R

B.C. Sarma, AM

When the matter was called for the second time at 12.45 pm today none appears for the applicant. The applicant himself was also not present. However, the State Govt. is represented by Mr. B. Chatterjee, ld. counsel leading Ms. B. Mondal, ld. counsel. We find that in this case a notice was issued on 10.6.1997 intimating the next date of hearing to all concerned after the matter was transferred to this Tribunal in 1996. But none appears for the applicant on earlier two consecutive occasions after the issue of the notice. We are, therefore, satisfied that the applicant is no longer interested in prosecuting the case. Hence the application is dismissed for default.


(D. Purkayastha)

MEMBER (J)


(B. C. Sarma)

MEMBER (A)